

**GOVERNMENT OF INDIA  
CHEMICALS AND FERTILIZERS  
LOK SABHA**

UNSTARRED QUESTION NO:3282  
ANSWERED ON:13.12.2012  
BRINGING OF MORE CHEMICALS UNDER NARCOTICS ACT  
Anandan Shri K.Murugeshan

**Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:**

- (a) Whether the Government has taken any steps to bring more chemicals under the Narcotics Act of the country; and
- (b) If so, the details thereof?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT KUMAR JENA).

(a) & (b) Apart from narcotic drugs and psychotropic substances, the Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985 also covers certain precursor chemicals, called 'controlled substances' under the Act, which are used to manufacture certain narcotic drugs and psychotropic substances. Presently, only five precursor chemicals have been declared as 'controlled substances' under the NDPS Act, 1985, while the United Nations Convention against illicit traffic in Narcotic Drugs and Psychotropic Substances, 1988, to which India is a party, lists 23 such chemicals. Accordingly, the regulation covering such precursor chemicals is presently under review, to examine the feasibility of extending its scope to more such chemicals, with varying degrees of control.